COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA NO. 195 OF 2016 IN
DFR NO. 814 OF 2016

Dated: 11th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Adani Power Maharashtra Ltd. ….Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ....Respondent (s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Poonam Verma
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

Mr. M.G. Ramachandran for
Prayas Energy Group

ORDER

Mr. M.G. Ramachandran states that the Prayas Energy Group is a necessary party in this appeal. Mr. Sanjay Sen, learned senior counsel for the appellant makes a statement that he has no objection to add Prayas Energy Group as a party respondent and seeks permission to do so. Permission is accordingly granted.

Learned counsel for the applicant/appellant may file the amended memo of parties and serve a copy of the same on the learned counsel for the respondents. Learned counsel for the applicant/appellant is also directed to serve a copy of the appeal paper book on the impleaded party.

List the matter on ***17.05.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk